

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.110
IB/2419/ND/2019

IN THE MATTER OF:

Anupam Kuamr Thakur
Vs.
Asian Developers Ltd.

.....PETITIONER

...RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 30.09.2019

CORAM:

JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)

Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant : Adv. Nikunj Hurria, Adv. Rahul Kumar,
Adv. Anupam Kumar Thakur, AR

For the Respondent/Corporate Debtor :

ORDER

Notice to the Corporate Debtor by all modes including the process of Bench and Corporate Debtor be served through its Directors. Affidavit of service of file to be filed. Ld. Counsel for the petitioner has put in appearance and states that he will file the tracking report by the next date of hearing. To come up on 23.10.2019.

-sd-

(Sumita Purkayastha)
MEMBER (TECHNICAL)

-sd-

(Rajesh Dayal Khare)
MEMBER (JUDICIAL)